

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 901/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c), (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the Date of Commercial Operation to 31.3.2029 and Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 for the Transmission System of Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents: Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KTL
Shri Ashutosh Srivastava, Advocate, KTL
Shri. Mohit Mansharamani, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed to determine the transmission tariff from the 'Date of Commercial Operation' (COD) to 31.3.2029. He further submitted that no one appeared on behalf of the Respondents despite notice. He requested that the Petitioner be permitted to file its response to the affidavit filed by CTUIL in response to the RoP dated 18.6.2026.

3. After the hearing, the Commission directed the Petitioner to file its response to CTUIL's reply, if any, within two weeks. The Commission also directed the



Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, and the Petitioner to file its rejoinder, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **8.9.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

